

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA

UNSTARRED QUESTION NO. 449

TO BE ANSWERED ON 01<sup>ST</sup> DECEMBER, 2015

BENEFICIARIES UNDER NFSA

449. SHRI SIRAJUDDIN AJMAL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the status of implementation of the National Food Security Act (NFSA) in the country as on date;
- (b) the number of beneficiary families covered under the National Food Security Act (NFSA), State/UT-wise;
- (c) whether the Government has urged the States to submit the list of beneficiaries to be covered under the National Food Security Act (NFSA), if so, the details thereof and the response of the States thereto, State-wise; and
- (d) whether the Government has undertaken or proposes to undertake the evaluation of the implementation status of NFSA and if so, the details and the outcome thereof, State-wise?

A N S W E R

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
(SHRI RAM VILAS PASWAN)

(a) to (d): Based on the preparedness and identification of beneficiaries reported by 23 States/Union Territories (UTs), foodgrains under the National Food Security Act, 2013 (NFSA) are being allocated to them. Details of these States/UTs and identified beneficiaries reported by them are at Annexure. Under the Act, States/UTs are required to identify the eligible households and place their list in the public domain and display it prominently. Remaining 13 States/UTs have not completed all the preparatory measures required for implementation of the Act. Foodgrains allocation under existing Targeted Public Distribution System (TPDS) is continuing in these States/UTs.

Implementation of the Act is reviewed on a regular basis and necessary advisories are issued to States/UTs, wherever required. Various meetings/ conferences have also been held with the States/UTs to review status of implementation of the Act. This year, four such meetings - on 7 July, 1 September, 19 November (with North-Eastern States) and 23 November, 2015 - have been held with the States/UTs. During such meetings/conferences, the points raised by States/UTs are clarified and the need for early implementation of Act and necessary strengthening of TPDS in order to be able to successfully deliver entitlements in a rights-based approach under NFSA are emphasized.

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ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) to (d) OF UNSTARRED QUESTION NO. 449 DUE FOR ANSWER ON 01.12.2015 IN THE LOK SABHA

DETAILS OF IDENTIFIED BENEFICIARIES UNDER NATIONAL FOOD SECURITY ACT, 2013 (NFSA)

S. No.	NAME OF THE STATE/UT	NO. OF PERSONS REPORTED BY STATE/UT AS IDENTIFIED FOR COVERAGE (IN LAKH)
(1)	Andhra Pradesh	268.16
(2)	Assam	240.59
(3)	Bihar	857.12
(4)	Chandigarh	1.78
(5)	Chhattisgarh	200.77
(6)	Daman & Diu	0.97
(7)	Delhi	72.64
(8)	Goa	5.11
(9)	Haryana	126.49
(10)	Himachal Pradesh	26.78
(11)	Jharkhand	233.41
(12)	Karnataka	401.93
(13)	Lakshadweep	0.22
(14)	Madhya Pradesh	509.52
(15)	Maharashtra	700.17
(16)	Odisha	294.49
(17)	Puducherry	4.45
(18)	Punjab	141.45
(19)	Rajasthan	446.62
(20)	Telangana	191.62
(21)	Tripura	22.07
(22)	Uttarakhand	61.94
(23)	West Bengal	158.77

Note: Chandigarh and Puducherry are implementing NFSA in Direct Benefit Transfer (DBT) mode.